

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-337/ND/2017

In the matter of

Assotech. Ridge Greens Realty (P) Ltd

.. PETITIONER

SECTION :

Under Section 252 (1)

Order delivered on 21.12.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the intervene : Ms. Lakshmi Gurung, Standing Counsel
For Income tax Deptt.

ORDER

Learned authorized representative for the petitioner is present and seeks for an adjournment. Ld. Standing Counsel for the Income tax Department is present and represents that a copy of the appeal as well as annexure have not been available to them. The petitioner is directed to make available the copies of Appeal and annexure to the jurisdictional office of the Income tax Department which completed the last assessment of the Company prior to its striking off as well as to Ms. Lakshmi Gurung, who is appearing before this Tribunal for income tax matters, within a period of one week. Income tax Department to respond with their observations/objections on or before the next date of hearing.

Post the matter on 29.1.2018.

Surjit
21.12.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)